

DIVISION BENCH  
COURT - II

S-7

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

APPEAL/28(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	<b>INCOME TAX OFFICER VS THE REGISTRAR OF COMPANIES WEST BENGAL (IN THE MATTER OF KEYNOTE COMMERCIAL PRIVATE LIMITED)</b>
UNDER SECTION	<b>SEC 252 (1) - BY GOVERNMENT BODY</b>

**Appearance (via video conferencing/physically)**

Mr. S. K. Tiwari, Adv. ] For Applicant  
Mr. Jaysh Chorodia, Adv.

**ORDER**

1. Ld. Counsels for the Applicant present.
2. Registry is directed to issue notice to the RoC, WB by way of speed post and by e-mail within a period of two weeks and place tracking information on record.
3. Post this matter on **11.06.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**